

**GOVERNMENT OF INDIA
NEW AND RENEWABLE ENERGY
LOK SABHA**

UNSTARRED QUESTION NO:3826
ANSWERED ON:19.03.2015
PROMOTION OF RENEWABLE ENERGY SOURCES
Muddahanumegowda Shri S.P.

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Central Electricity Regulatory Commission has notified guidelines to promote renewable sources of energy and the development of its market in the country;
- (b) if so, the details thereof, State-wise;
- (c) whether these guidelines are binding on various State Electricity Regulatory Commission; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY (INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

(a)&(b): Under the provisions of the Electricity Act, 2003 the Central Electricity Regulatory Commission (CERC) has notified, from time to time, the following regulations for promotion of renewable energy sources across the country:-

- i. Terms and Conditions for Tariff determination from Renewable Energy Sources Regulations, 2012; and
- ii. Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation Regulations, 2010.

(c)&(d): As per section 61 of the Electricity Act 2003, the State Electricity Regulatory Commissions are guided by the terms and conditions of tariff determined by the CERC.